

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. /218/93  
T.A. No.

DATE OF DECISION August 26, 1993.

Kamalasan T.N. Petitioner

Shri J.S.Yadav Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Shri Anil S.Kothari Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr. M.R.Kolhatkar, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

Kamalasan T N,  
Dhaneshri Apartment,  
A-wing, 2nd Floor,  
flat no.18, Teesh Gao Naka,  
Pune-link Road, Kalyan East,  
Thane, Bombay.

...Applicant

Advocate Mr.J.S.Yadav

versus

1. Union of India, to be served through  
The General Manager,  
Western Railway,  
Churchgate,  
Bombay-
2. Chief Engineer,  
Western Railway,  
2. Head Quarter,  
Old Building,  
Churchgate,  
Bombay.
3. Assistant Engineer(TT),  
Valsad.

....Respondents.

Advocate Mr.Anil S.Kothari.

ORAL JUDGEMENT.

O.A./218/93

Date: 26/8/93

Per : Hon'ble Shri R.C.Bhatt,  
Member (J).

Learned advocate Mr.Yadav for the  
applicant is present. Mr.Anil S.Kothari is present for  
the respondents.

2. We have read the application and  
averments made therein show that we have no territorial  
jurisdiction to entertain this application. Therefore,  
in the interest of justice, the applicant is given liberty  
to file as per his request, this application according to  
rules before the Tribunal which has territorial jurisdiction.

The respondents have also filed <sup>reply</sup> resisting admission  
<sup>re by</sup> ~~passed the~~ taking contention that this Tribunal has  
no jurisdiction to entertain this application. Hence,  
the application is disposed of as we have no jurisdiction  
to entertain this application.

*M.R. Kolhatkar*

(M.R. KOLHATKAR)  
Admn. Member

*R.C. Bhatt*

(R.C. BHATT)  
Judicial Member.

SS

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Application No. 09/218/93 of 199

Transrer Application No. — Old writ Pet. No.

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is ift for consignment to the Record Room (Decided).

Dated : 05/10/93

Countersigned : [Signature]  
05/10/93

92 Section Officer / [Signature] Court Officer

[Signature]  
Sign. of the Dealing Assistant.

